

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE): (a) Yes, Sir.

(b) (i) Fall in exports of natural silk fabrics ;

(ii) Significant increase in production of mulberry raw silk in Mysore State ;

(iii) Less demand for raw silk already produced ; and

(iv) Fall in prices even in Japan.

(c) The following remedial measures are under consideration to stabilise the prices :

(i) To step up the exports of natural silk textiles ;

(ii) To establish raw-material bank by the Central Silk Board to purchase silk when flow of silk is much and to release when the flow of silk is small ;

(iii) To streamline the replenishment scheme for natural silk products ; and

(iv) To introduce bivoltine silk production in Mysore State during favourable seasons.

Reconstitution of Advisory Committee for A.I.R Calcutta

1071 SHRI JYOTIRMOY BOSU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Advisory Committee for the Calcutta Station of the All India Radio has been recently reconstituted by Government ;

(b) if so, the full particulars of the personnel of the reconstituted Committee ; and

(c) how and on what basis the personnel for the Advisory Committee have been selected ?

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI DHARAM BIR
SINHA): (a) Formal orders constituting the Committee were issued on 22nd February, 1971.

(b) A statement giving the information is laid on the Table of the House. [*Placed in Library. See No. LT-280/71*]

(c) Twelve non-officials representative different areas of specialisation were selected out of a panel of names prepared by Station Director, Calcutta after consultation with the Director of Information of the State Government. Two Members of Parliament were nominated in consultation with the Department of Parliamentary Affairs. These nominations were finalised early in 1970, but the formal notification of the Committee issued in February, 1971.

Now, with the reconstitution of the Lok Sabha and the State Legislative Assembly, fresh nominations of Members of Parliament and Members of Legislative Assembly will be made.

Development of Telengana Region

1072. SHRI INDRAJIT GUPTA :
DR. MELKOTE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have reviewed the progress made in implementing the eight-point plan suggested by the Pradesh Mantri, for the development of Telengana region ; and

(b) if so, the results thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : (a) Yes, Sir.

(b) A statement is attached.

Statement

The progress of implementation of the 8-Point Programme announced by Prime Minister in Lok Sabha on 11th April, 1969.

Points *i* to *iv* : *Regional Development*

Following the Bhargava Committee's recommendations and taking into account the developmental needs of the Telengana region, the Government of India decided that an amount of Rs. 45 crores should be spent for the accelerated development of this region by the end of the Fourth Five Year Plan. They have already released Rs. 19 crores during 1969-71.

The Telengana Development Committee appointed to identify programmes and schemes relateable to the Telengana region and review the progress has met on 26th June, 1969, 26th March, 1970 and 4th January, 1971.

The Plan Implementation Committee appointed to ensure speedy implementation has met on 21st October, 1969, 10th June, 1970 and 4th November, 1970.

Point *v* : *Delegation of Powers*

The Plan Implementation Committee has found the existing powers adequate.

Point *vi* : *Employment opportunities*

(i) On the recommendation of the Committee of Jurists the following items have been placed within the purview of the Regional Committee :

(a) Methods of recruitment, and the principles to be followed in making appointments to subordinate services and posts in the Telengana region.

(b) Securing provision of adequate employment opportunities to the Telengana people in the State Government, quasi-Government institutions, Statutory authorities and Corporate bodies in the Telengana region.

(ii) The Committee of Jurists had also recommended decentralisation of subordinate

cadres. The Regional Committee communicated their views to the State Government on the 19th December, 1970. Meantime, the Andhra Pradesh High Court held on 9th December, 1970 that Mulki Rules continue to be valid in Telengana area. Taking into account these factors, the State Government have sent their proposals for regionalisation of certain service cadres to the Government of India. These proposals are under consideration.

Point *vii* : *Integration of Services*

On 6th March, 1969, the State Government invited representations from Government servants who had any service grievance arising out of integration of services. The Central Government have passed orders on all the 3594 representations. Petitioners' requests were accepted in 565 cases, partially or wholly. The State Government have given effect to the decisions in 520 cases as on 1st May.

In 1191 cases, the requests made by the petitioners were rejected and they have been informed.

In 419 cases (most of which relate to PWD) even though orders of the Central Government had been communicated these have remained pending due to references pending in courts, etc.

1419 cases were found to be not directly arising out of the States' reorganization. Even so, a team of two Joint Secretaries of the Central Government is advising the State Government in the disposal of these cases. Only about 150 cases remain to be considered by this team. Out of the 487 cases in which the team recommended the acceptance of the requests of the petitioners, partially or wholly, the State Government have implemented the recommendations in 340 cases. The other recommendations are in the process of implementation.

Point *viii* : *Review Meetings*

The Third Review meeting was held on 11th May, 1971 under the chairmanship of the Prime Minister. It was decided that the amount earmarked for the region for

development schemes should be utilised in time and a special development programme covering the entire Fourth Plan period should be drawn up. It was also decided that the formula for working out the fair share would be discussed by the Minister for Planning with the Chief Minister of Andhra Pradesh and the Chairman of the Regional Committee. It was also suggested that a regional plan for Telengana should be formulated by the State Government with reference to the State Plan as already approved by the Planning Commission.

Subsequently, the Minister for Planning had a meeting with the Chief Minister of Andhra Pradesh and the Chairman of the Regional Committee in which it was agreed that for the current year 1971-72, the allocation of resources will be on the basis of 90% based on population, with the balance of 10% for backwardness with distribution *pro-rata* on population within the backward areas. The actual percentages of allocation for different areas on the basis of this formula has to be worked out by the Andhra Pradesh Government

Amendment of Central Silk Board Act and Rules made thereunder

1073. SHRI S. M. SIDDAYYA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Sub-Committee of the Central Silk Board constituted to study the financial resources of the Board has recommended to Government to amend the Central Silk Board Act and the Rules made thereunder ;

(b) if so, whether Government propose to introduce an amending Bill during the session of Parliament ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) to (c). The Sub-Committee has submitted its report to the Central Silk Board in April, 1971. It has been recommended therein that the Central Silk Board Act and the rules made thereunder may be amended so as to strengthen

the financial resources of the Board. This report will be considered by the Board at its next general body meeting scheduled to be held in June, 1971. Thereafter the decision of the Board on the recommendations of the Committee would be forwarded to the Government for consideration. In the circumstances, it is unlikely that in the event of acceptance of the recommendations, the amending Bill would be introduced during the current session of Parliament.

National Integration Council

1074. SHRI K. LAKKAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the up-to-date progress made by the National Integration Council in its work since its inception ; and

(b) the further steps envisaged in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). A statement is laid on the Table of the House.

Statement

The reconstituted National Integration Council at its Srinagar meeting on June 20-22, 1968 made specific recommendations on the communal, regional, educational and mass media aspects of national integration. The Standing Committee set up by the Council reviews progress of these recommendations ; in view of the importance of the communal problem, it also set up a Sub-Committee on Communalism.

2. To give effect to the Declaration of Objectives, State level Integration Councils have been set up in twelve States and seven Union Territories.

3. Besides, a Committee of Writers and a Committee of Educationists and student Leaders have been set up to advise the Ministry of Education and Youth Services in regard to national integration